

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.16**  
**C.P. (IB) No.122/BB/2023**

**IN THE MATTER OF:**

Mrs. Raksha Udapa K.

... Petitioner

**Order under Section 94 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 15.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Atul Madhavan  
For the Financial Creditor : Shri Hemanth Rao

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Financial Creditor.
2. The Ld. Counsel for the Petitioner submitted that the Petitioner wants to withdraw the Petition and since the Petitioner is out of station he sought time to file withdrawal memo. He is permitted to file the same, within a period of one week. Meanwhile, the Ld. Counsel for the Petitioner is also directed to comply with the order dated 02.04.2024 & 12.02.2024, within a period of one week.
3. List the case on **29.04.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**